

Vayudoot Services to Tourist Places

5631. SHRI JAI PARKASH AGARWAL : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the places of foreigners tourist interest in India where Vayudoot service has been started;

(b) the places among those which are not so connected;

(c) the time by which this is likely to be done; and

(d) whether he is aware that by losing time in the matter Government are losing valuable foreign exchange ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) to (d). Vayudoot was conceived with the objective of connecting inaccessible areas of the North-Eastern region and to link the stations not served by Indian Airlines which are important as centres of trade and commerce or from the point of view of tourism. The Company has so far air-linked 31 stations all over the country including stations which are important from the point of view of tourism. In addition, Vayudoot also offers facilities of charters within India for tourist groups to places where landing strips are available.

Restoration of Air Services between Belgam and Bangalore and vice-versa

5632. SHRI V. S. KRISHNA IYER : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether the air service between Belgam and Bangalore and vice-versa was cancelled;

(b) if so, the reasons therefore;

(c) whether Government propose to restore the air-service between Belgam and Bangalore and vice-versa; and

(d) if so, when ?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT) :

(a) Yes, Sir.

(b) The airlink between Belgam and

Bangalore was withdrawn due to low passenger demand.

(c) and (d). Indian Airlines do not propose to reintroduce the service as the existing traffic does not justify such a service for the present.

Traffic Violations Cases in Delhi Courts

5633. DR. G. S. RAJHANS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of cases regarding police challans for traffic violation by motorists are pending settlement in lower courts of Delhi;

(b) if so, the present position in this regard;

(c) whether Government propose to appoint honorary Magistrates as in the past to clear the mounting number of these cases; and

(d) if not, steps proposed to be taken by Government to expedite settlement of these cases in lower courts ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) As on 15-4-85, a total number of 1,72,707 challans for traffic violations were pending in various courts in Delhi.

(c) No such proposal is under consideration.

(d) Delhi Police have taken up the matter with the judicial authorities for expeditious disposal of such cases.

Procedure for Disposal of Passport Applications

5634. SHRI R.P. GAEKWAD : Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 652 on 20 March, 1985 regarding procedure for disposal of passport applications and to state :

(a) the number of passport applications received by the Regional Passport Officer